



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 17702/2026
CNR: RJHC020860302026 | URN: CW / 37020U / 2026

Kavita Bhati W/o Mr. Vijender Singh

-----Petitioner

Versus

The Commissioner, Navodaya Vidyalaya Samiti

-----Respondent



For Petitioner(s) : Mr. Sunil Samdaria
For Respondent(s) :

**HON'BLE MR. JUSTICE INDERJEET SINGH
HON'BLE MR. JUSTICE SANDEEP TANEJA**

Order

03/09/2026

Heard.

Issue notice to the respondents, returnable by 23.09.2026.

Learned counsel for the petitioner is directed to supply a writ petition along with all its annexures in the office of Mr. Krishan Verma, learned counsel who usually appears on behalf of the respondent – Navodaya Vidhyalaya Samiti.

List on 23.09.2026.

Meanwhile, the operation of Paragraph No. 4 of the order dated 25.08.2026 passed by the Central Administrative Tribunal (CAT), Jaipur, in Original Application No. 777/2026, titled *Vijaypal Saini v. Navodaya Vidyalaya Samiti*, shall remain stayed.

Office is directed to show the name of Mr. Krishan Verma, as counsel for the respondent in the cause – list.

(SANDEEP TANEJA),J

(INDERJEET SINGH),J

243/SAHIL SONI